

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 42 OF 2016

Dated: 2nd March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**Southern Power Distribution Co. of Andhra Pradesh
Ltd. & Anr. Appellant (s)**

Versus

Biomass Energy Developers Association & Ors. Respondent (s)

Counsel for the Appellant(s) : Mr. A. Subba Rao

Counsel for the Respondent(s) : Mr. Gopal Choudary for R.1 to 23

ORDER

Learned counsel for the Appellant states that he will add Telangana Electricity Regulatory Commission as a party respondent. Permission is granted to add Telangana Electricity Regulatory Commission as a party respondent. Learned counsel for the Appellant is directed to file the amended memo of parties. On such amended memo being filed, registry is directed to issue notice to the added respondent. Dasti in addition is permitted.

List the matter on **17.03.2016**. Learned counsel for the appellant is directed to file the affidavit of service.

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson